

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 24/RP/2020 in Petition No. 367/MP/2019

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 on behalf of West Bengal State Electricity Distribution Company Limited seeking review of Order/directions dated 30.6.2020 passed by this Commission in Petition No. 367/MP/2019 recorded in the ROP for the hearing on 30.6.2020.

Review Petitioner : West Bengal State Electricity Distribution Company Limited (WBSEDCL)

Respondents : Adhunik Power and Natural Resources Limited (APNRL) and Anr.

Petition No. 367/MP/2019

Subject : Petition for execution of order dated 30.3.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 30.4.2019 read with corrigendum dated 29.5.2019 passed by the Commission in Petition No. 255/MP/2017.

Petitioner : Adhunik Power and Natural Resources Limited

Respondents : West Bengal State Electricity Distribution Company Limited and Anr.

Date of Hearing : 20.1.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, WBSEDCL
Shri Deepak Khurana, Advocate, APNRL
Shri Ashwini Kumar Tak Advocate, APNRL
Ms. Nishtha Wadhwa, Advocate, APNRL

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, learned counsel for WBSEDCL submitted that WBSEDCL has paid Rs. 32.05 crore to Adhunik Power and Natural Resources Limited (APNRL) and



the parties are in discussion to mutually resolve the issues involved and, accordingly, prayed that matters may be listed after four weeks. The learned counsel for APNRL also confirmed the submission made by the learned counsel for WBSEDCL and requested that the matters may be taken-up after a period of three weeks in the month of February, 2022.

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matters.

4. The matters will be listed in the third week of February, 2022 for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**